CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No., 420/2017 in O.A. No.487/2015

New Delhi this the 8th day of March, 2019

HON'BLE MS. NITA CHOWDHURY, MEMBER (A) HON'BLE MR. S.N. TERDAL, MEMBER (J)

Rohtash Kumar S/o Late Sri Mam Chand Working as Audiometric Assistant In Babu Jagjivan Ram Memorial Hospital Jahangirpuri, Delhi.

- Applicant

(By Advocate: Mr. R.K. Shukla)

Versus

- Sh. M M. Kutty,
 The Chief Secretary,
 Govt.of NCT of Delhi.
 Delhi Secretariat, I.P. Estate, New Delhi.
- Sh. S.N. Sahai,
 The Principal Secretary,
 Health & Family Welfare Department,
 Govt. of NCT of Delhi.
 9th Level, A-Wing, Delhi Secretariat,
 New Delhi.

- Respondents

(By Advocate: Mr. Ramesh Shukla for Mr. Amit Anand)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

When the matter is taken up, learned counsel for the applicant is unhappy with the decision taken in the cadre review and states that the respondents have not actually considered his isolated post and have not given him any relief in the said cadre review.

2. However, we note that order of the Tribunal in this regard was only to hold the cadre review and accordingly as per the detailed affidavit filed by the respondents, the cadre review has, in fact, been held.

- 3. In view of the substantial compliance of the order of the Tribunal, notices are discharged and the Contempt Petition is closed.
- 4. However, the applicant will be at liberty to challenge the order now passed by the respondents, if he is still aggrieved, in accordance with law.

(S. N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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